

ITEM NO.22 +72

COURT NO.7

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6616/2024

(Arising out of impugned final judgment and order dated 22-02-2024 in CWP No. 1810/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

MATA GUJRI EDUCATION SOCIETY (REGD.)

Petitioner(s)

VERSUS

STATE OF PUNJAB &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.67893/2024-EXEMPTION FROM FILING O.T. )

WITH

Petition(s) for Special Leave to Appeal (C) No(s).7063/2024 (Item No.72

(FOR ADMISSION and IA No.70537/2024-EXEMPTION FROM FILING O.T. )

Date : 22-03-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Nikhil Nayyar, Sr. Adv.  
Mr. T. V. S. Raghavendra Sreyas, AOR  
Mr. Siddharth Vasudev, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Mr. Nikhil Nayyar, learned Senior Counsel, appearing for the petitioner(s) submits that since both writ petitions are pending in the High Court, he does not wish press these Special Leave Petitions at this stage.

2. Noting the above submission of the learned counsel, the

Special Leave Petitions are dismissed as not pressed, reserving the liberty as aforesaid. The petitioner(s) are at liberty to indicate to the High Court the potential plight of the students, in the School.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR